Government of India Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs

RAJYA SABHA UNSTARRED QUESTION No. 1361

TO BE ANSWERED ON 12.02.2021

CONSUMER REDRESSAL ON EFFICACY OF COVID-19 VACCINE

1361 SHRI DEREK O' BRIEN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

whether individuals are allowed to approach the Consumer Redressal Forum mechanism for issues relating to the efficacy of COVID-19 vaccine administered to them by vaccine manufacturers?

ANSWER

THE MINISTER OF STATE CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO)

Under the provisions of Consumer Protection Act, 2019, a consumer can file a complaint in a Consumer Disputes Redressal Commission for obtaining any relief which, inter alia, include an unfair contract or unfair trade practice or a restrictive trade practice adopted by any trader or service provider, defective goods, deficient services, charging of price in excess of price fixed by or under any law or displayed on the goods or any package and for services which are hazardous or likely to be hazardous to life and safety of the public, provided by or under the Act.

Further, as informed by the Drugs Controller General of India, in case of injury or death of any subject under clinical trial of a new drug or vaccine which is related to the clinical trial, the trial subject or his or her nominee, as the case may be, is entitled for medical management as well as financial compensation as per the provisions of the New Drugs and Clinical Trials Rules, 2019.
